

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 1

IA No.120/2022

in

CP(IB) No.171/Chd/Hry/2021

(Admitted)

**IN THE MATTER OF:-**

Omkara Assets Reconstruction Pvt. Ltd.

... Petitioner

Vs.

G. P. Realtors Pvt. Ltd.

...Respondent

**Under Section: 7, 60(5), IBC 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner**

: Mr. Nitin Kaushal, Advocate with Mr.  
Siddhant Kant, Advocate

**For the respondent**

: Ms. Gauri Kaushal, Advocate

**ORDER**

A date is requested by Id. counsel for the respondent on the ground that she has recently been engaged. Request accommodated. Id. counsel for the respondent is directed to file Vakalatnama during the course of the day. Short written submissions, if any, be also filed by Id. counsel for the respondent within two days with a copy in advance to the counsel opposite. It will be the last opportunity failing which arguments will be heard on the next date of hearing. List on 18.07.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**